

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A.No.2439/2015

Monday, this the 26th day of November 2018

**Hon'ble Mr. K.N. Shrivastava, Member (A)
Hon'ble Mr. S.N. Terdal, Member (J)**

1. Sub Major Naresh Kumar Bhardwaj JE (E/M)
Aged about 51 years
s/o late Ramesh Lal Bhardwaj
r/o 3187-A, Sec 31D, Chandigarh – 160030
2. Sub. Maj. Vinod Kumar, JE (E/M)
Aged about 50 years
s/o Sh. Baljeet Singh
r/o 219/1, Muktul Pur, Roorkee
Distt. Haridwar, Uttrakhand

..Applicants

(Mr. M K Bhardwaj, Advocate)

Versus

Union of India & others through

1. The Secretary
Ministry of Defence
South Block, New Delhi
2. Engineer-in-Chief
Rajaji Marg, Kashmir House
New Delhi
3. The Commandant BEG and Centre
Roorke, Uttarakhand – 247667
4. The DG (Pers)
E-in-C Branch
Rajaji Marg, Kashmir House
New Delhi

..Respondents

(Mr. B K Berera, Advocate)

O R D E R (ORAL)**Mr. K.N. Shrivastava:**

The applicants are the retirees of Indian Army. Pursuant to Annexure A-2 circular of Military Engineering Service (MES), they applied for appointment to the post of Junior Engineer (Civil/E&M) by way of deputation -cum- re-employment (DCRE). Their applications were not entertained on the ground that they had submitted the same beyond the cut-off date. Accordingly, the impugned Annexure A-1 O.M. was issued.

2. The respondents, in their reply, have stated that the applicants' name for DCRE will be considered along with other eligible candidates for the vacancy year 2015-16. Mr. B K Berera, learned counsel for respondents submitted that the applicants' names for DCRE have, in fact, been considered.
3. In view of the above, we find that this O.A. has become infructuous. Disposed of as such.

There shall be no order as to costs.

(S.N. Terdal)
Member (J)

November 26, 2018
/sunil/

(K.N. Shrivastava)
Member (A)